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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

This 5th day of August, 1994

O.A. No.259 of 1993

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman (J)
Hon'ble Mr. B.K. Singh, Member (A)

Om Pal Singh,
2831, Gali No.5,
Raghubar Pura No.2
Gandhi Nagar,
Delhi-31

Applicant

By Advocate: Shri O.P. Khokha

VERSUS

Union of India, through:

1. The Secretary,
Ministry of Communications,
Department of Telecommunication,
Sahchar Bhavan,
New Delhi-1
2. The Divisional Manager,
Department of Telecommunication,
Remote Area Business Message Network,
Satellite Earth Station,,
1-10 Section XII, NOIDA (UP) ... Respondents

By Advocate: Shri M.L. Verma

O R D E R (Oral)

(Hon'ble Mr. B.K. Singh)

The applicant was a muster roll employee and worked with the respondents. This is for 267 days in 1990 and 274 days in 1991. This is admitted by the learned counsel for the respondents. The various annexures, annexure R-I to R-III, filed by the respondents indicate that the applicant was offered appointment as casual worker but because of his illness he could not avail of this opportunity given to him by the respondents. A telegram was also sent to him by the respondents on 29.2.92 asking him to rejoin his duties.

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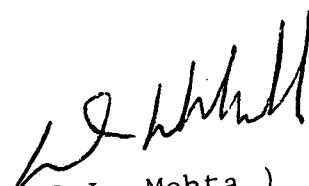
In reply to this telegram the applicant sent a representation stating therein that he was ill during this period and though he had received the letter sent by the respondents, he could not resume his duties as casual worker. In this representation he has prayed that he should be re-engaged as a worker on muster roll.

2. This Tribunal had already passed an interim order dated 3.2.1993 that the respondents should consider engaging the applicant as and when work is available in preference to juniors and outsiders. It is presumed that the respondents must have acted on this direction.

3. The interim order dated 3.2.1993 is made absolute and the respondents are directed to consider engagement of the applicants if work is available and also consider his/her regularisation if he/she is otherwise eligible, in preference to freshers and outsiders.

4. With these directions the application is disposed of but without any order as to costs.

(B.K. Singh)
Member (A)


D.L. Mehta
Vice Chairman (J)